

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 215**  
**127(ND)11**  
**IA-167/2023**

**IN THE MATTER OF:**

**Anil Ghai & Ors.**

... **Applicant/Petitioner**

**Versus**

**M/s. Ghai Housing & Agro Industries Pvt.  
Ltd.**

... **Respondent**

**Under Section: 397-398**

**Order delivered on 07.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ  
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :** Adv. Amit Srivastava and Adv. Uzma

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-167/2023:** Ld. Counsels for the parties are directed to remain present physically on the next date of hearing, as there is no clarity in the arguments advanced by them while appearing virtually.

List the matter on 16.07.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**